

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 116 of 2020**

**IN THE MATTER OF:**

**Nurani Subramanian Suryanarayanan  
Liquidator for M/S Care IT Solutions Pvt. Ltd.**

**....Appellant**

**Vs**

**Employees State Insurance Corporation,  
Rep. by its Regional Director & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arvind C., Advocate.**

**For Respondents:**

**O R D E R  
(Through Virtual Mode)**

**14.12.2020:** Notice has been served upon Respondent 1 to 3. However, the matter having been listed today on the basis of an urgency memo, Respondents are unable to login. Their appearance is awaited.

Let the Respondents file their reply affidavit within two weeks. Rejoinder thereto, if any, may be filed within one week thereof. Learned counsels for the parties may also file their short written submissions, not exceeding three pages, alongwith their pleadings.

List the matter 'for admission (after notice)' before Court No. II on **11<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*am/nn*